

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [Power Pack Steel Industries Private Limited.]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Power Pack Steel Industries Private Limited.
2.	Date of incorporation of corporate debtor	9 th August, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Chhattisgarh) under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U02710CT2004PTC016815
5.	Address of the registered office and principal office (if any) of corporate debtor	17/Q, Heavi Industrial Area Hathkhoj Bhilai Durg Ct 491001 In
6.	Insolvency commencement date in respect of corporate debtor	27 th September, 2019
7.	Estimated date of closure of insolvency resolution process	24 th March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra K. Bhuta IBBI/IPA-001/IP-P00141/2017-18/10305
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1207, Yogi Paradise, Yogi Nagar, Borivali (West), Mumbai - 400092 rkbhuta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303, Raghuveer Tower, Chamunda Circle, Borivali (West), Mumbai – 400092 Email: powerpack.ip@gmail.com
11.	Last date for submission of claims	14 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/downloadform.html & www.insolvency.co.in Physical Address: as specified in point 10

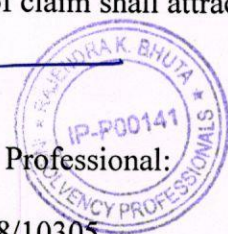
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [Power Pack Steel Industries Private Limited.] on [27th September, 2019].

The creditors of [Power Pack Steel Industries Private Limited.], are hereby called upon to submit their claims with proof on or before [14th October, 2019] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Rajendra K. Bhuta

Reg.No. IBBI/IPA-001/IP-P00141/2017-18/10305

Date and Place: 30th September, 2019, Mumbai